

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 956 OF 2010
BEFORE THE REGISTRAR M.K. HANJURA

STATE OF M.P. & ORS.

Appellant (s)

VERSUS

MURTI SHRI CHATURBHUJNATH & ORS.

Respondent(s)

Date: 02/04/2014 This Appeal was called on for hearing today.

For Appellant(s)

Ms. Vibha Datta Makhija,Adv.

For Respondent(s)

Mr. Randhir Singh Jain,Adv.

UPON hearing counsel the Court made the following
O R D E R

|None appears.

|What gets revealed from the perusal of the office report is
|that the original record has been received from the High Court
|and is available in this registry for reference of the Hon'ble
|Court. The office report further is that the Appellant has
|already filed the statement of case but the respondent has not
|filed the statement of case although by order dated 9.10.12 of
|the Hon'ble Judge in Chamber, time was given to him on that
|count. Therefore, the matter shall be processed for listing
|before the Hon'ble Court under the rules.

| (M.K.HANJURA)

|Registrar